Since the commencement of liquidation, **no claims have been received**. During CIRP, two claimants had submitted their claims, and the SCC was constituted accordingly. The Liquidator convened SCC meetings on **23.12.2024** and **20.01.2025**, but **no creditors attended**, despite follow-ups and reminders. A physical meeting was also held, but no outcome was achieved.

As per Regulation 12 of the IBBI (Liquidation Process) Regulations, 2016, the Liquidator is required to make a public announcement in Form B of Schedule II within five days of his appointment. The public announcement shall:

- (a) call upon stakeholders to submit their claims or update the claims submitted during the Corporate Insolvency Resolution Process (CIRP), as on the liquidation commencement date;
- **(b)** provide the last date for submission or updation of claims, which shall be thirty days from the liquidation commencement date; and
- **(c)** provide that if a stakeholder does not submit its claim during the liquidation process, the claim submitted by such stakeholder and duly collated by the Interim Resolution Professional or Resolution Professional during CIRP shall be deemed to have been submitted under section 38 of the Code.

In the present case, since **no claims were received during the liquidation process**, the **claims submitted during CIRP and duly collated by the Resolution Professional have been considered** for the purposes of liquidation in accordance with the above provision

As per the record of claim available in the CIRP there were two claims being:

(Amount in Rs.)

Sr No	Name of Financial Creditors	Amount Claimed	Amount Admitted	Voting Share
1	Tata Motors Finance Ltd	3,19,43,571.00	3,19,43,571.00	99.16%
2	V. SINGHI AND ASSOCIATES	2,70,550.00	2,70,550.00	0.84%